COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 129 OF 2015 & IA NO. 206 OF 2015

AND

APPEAL NO. 147 OF 2015 & IA NO. 241 OF 2015

Dated: 13th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 129 OF 2015 & IA NO. 206 OF 2015

In the matter of:

DCM Shriram Ltd. ... Appellant(s)

Vs.

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Ranjitha Ramachandran

Ms. Anushree Bardhan Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Bipin Gupta for R-1 to R-4

Mr. Raj Kumar Mehta for R-5

APPEAL NO. 147 OF 2015 & IA NO. 241 OF 2015

In the matter of:

M/s Shree Cement Ltd. ... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : --

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta for R-1

Mr. Bipin Gupta for R-2 to R-3

ORDER

Admit.

The learned counsel appearing for the Appellant requested to file written submission on or before 14.11.2017. She is permitted to file the same on or before 14.11.2017 after duly serving copy to the learned counsel appearing for the opposite sides.

The learned counsel, Mr. Bipin Gupta, appearing for the Respondent No. 1 to 3 requested two weeks time to file reply to the written submissions filed by the Appellant. He is permitted to do so on or before 27.11.2017, after serving copy to the learned counsel appearing for the opposite sides.

The learned counsel, Mr. R.K. Mehta, appearing on behalf of the first Respondent in Appeal No. 147 of 2015 requested two weeks time to file reply to the written submissions filed by the Appellant. He is permitted to do so on or before 27.11.2017, after serving copy to the learned counsel appearing for the opposite sides.

List this matter for hearing on <u>11.1.2018</u> as requested by the learned counsel for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt